

HIGH COURT OF CHHATTISGARH, BILASPUR

ORDER

No. 112 (Mis.) /
II-14-1/2021

Bilaspur, dated 14th July, 2021

Hon'ble High Court of Chhattisgarh has been pleased to commence normal functioning of the Subordinate Courts of the State with effect from 19th of July 2021, however, the number of cases to be taken up by each Court shall be so decided by the concerned Court, which would ensure less congestion in the Court Rooms while maintaining social and individual distancing. In addition, the adherence of Covid-19 protocol shall be ensured by maintaining the following:

(i) District and Sessions Judge/ Principal Judge/Judge of the Family Court/ Judge Commercial Court/ Special Judge (SC/ST), Member Judge (Industrial Court), Judge (Labour Court) *etc.* are directed to ensure that everyone entering the Court premises strictly adheres to the social distancing norms and other security protocols such as wearing of masks, sanitization *etc.* Preferably, circles with minimum 2 yards (दो गज) of distance are marked to ensure proper distancing between persons.

(ii) Masking of face and social distancing will have to be strictly followed. Any violation therein may result in denial of entry in future and any punitive legal action as may be applicable.

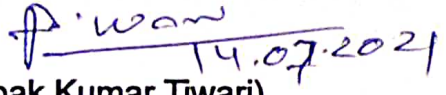
(iii) If the Court premises or the area in which the Court premises is falling, has been declared Containment Zone or the District Magistrate effects complete lockdown then the functioning of Courts shall be bare minimal with minimum support staff to be deputed on rotational basis, to deal with only extremely urgent cases, as to be decided by the District and Sessions Judge/ Principal Judge/ Judge of the Family Court/ Judge Commercial Court/ Special Judge (SC/ST), Member Judge (Industrial Court), Judge (Labour Court) *etc.* under intimation to the High Court. There will not be any regular listing of the cases during the aforesaid period, however, as regards cases of utmost importance/urgency, the District & Sessions Judge/ Principal Judge/ Judge of the Family Court/ Judge Commercial Court/ Special Judge (SC/ST), Member Judge (Industrial Court), Judge (Labour Court) *etc.* shall decide as to whether urgency exists or not and to take action as per convenience. Remands and Bails of the arrested person shall be done as per holiday practice. During the aforesaid period, all the Officers and Staffs of Courts shall 'work from home' and will make themselves available as and when their services are so required by the District & Sessions Judge/Judge concerned. They shall call for the staff as may be required for the aforesaid skeletal functioning of the Courts. The Officers and Staff will not leave the Headquarter and will report for duty without any lapse immediately on call.

(iv) Other COVID-19 related guidelines issued by the Supreme Court, High Court, Central Government, State Government and Local authority, other Competent Authorities shall be followed in its letter and spirit.

J. Rao
14.07.2021.

The Subordinate Courts shall conduct cases through physical mode as well as video-conferencing mode where the facility of video-conferencing is available and both the parties/Advocates so desire.

By order of Hon'ble the High Court


(Deepak Kumar Tiwari)
Registrar General

Endt. No. 6760 /
II-14-1/2021

Bilaspur, dated 14th July, 2021

Copy forwarded to: -

1. Deputy Registrar-cum-P.P.S. to Hon'ble the Acting Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Shri Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Ho Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Shri Justice R.C.S. Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Mrs. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
12. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Ladyship.
13. Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
14. Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
15. Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur for information.
16. Secretary General, Supreme Court of India, New Delhi,
17. Registrar (Vigilance/ I. & E./ Judicial/ S. & A. Cell), High Court of Chhattisgarh, Bilaspur for information.
18. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.

19. Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mahanadi Bhawan (Capital Complex), Mantralaya, Atal Nagar, Nava Raipur for information.
20. Additional Registrar (Judl/D.E. & E./Admn.), High Court of Chhattisgarh, Bilaspur for information.
21. I/C Registrar (Computerization)-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information – with a request to upload the same in the website,
22. Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
23. District & Sessions Judge, Balod/ Baloda-Bazar/ Balrampur at Ramanujanj/ Bemetera/ Bastar at Jagdalpur/ Bilaspur/ Dakshin Bastar at Dantewara/ Dhamtari / Durg / Janjgir-Champa/ Jashpur at Jashpurnagar/ Kabirdham at Kawardha/ Kondagaon/ Koriya (Baikunthpur)/ Korba/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surguja at Ambikapur / Surajpur/ Uttar Bastar (Kanker), for information and for onwards communication to concerned District Bar Association,
24. Principal Judge/ I Additional Principal Judge/ II Additional Principal Judge/ III Additional Principal Judge, Family Court, Bilaspur/Durg/Raipur.
25. Judge, Family Court, Baloda-Bazar/ Dhamtari/ Jagdalpur/ Janjgir-Champa/ Kawardha/ Kanker/ Korba/ Manendragarh/ Mahasamund/ Raigarh/ Rajnandgaon/ Surajpur/ Surguja/ Balod/ Kondagaon/ Bemetera/ Jashpur.
26. Judge, Commercial Court (District Level), Sector 19, Kotara Bhantha, Nawa Raipur-492101.
27. Special Judge under S.C. & S.T. (P.A.) Act, Jagdalpur/ Bilaspur/ Durg/ Jashpur/ Janjgir-Champa/ Korba/ Raigarh/ Raipur/ Rajnandgaon/ Surguja/ Koriya (Baikunthpur),
28. Member Judge, Industrial Court, Nagar Ghadi Chowk, Raipur.
29. Labour Judge, Labour Court, Baloda-Bazar/ Bastar (Jagdalpur)/ Bilaspur/ Dhamtari/ Durg/ Janjgir/ Korba/ Manendragarh/ Mahasamund/ Raigarh/ Raipur No. 01/ Raipur No. 02/ Rajnandgaon/ Ambikapur.
30. Member Secretary, Chhattisgarh State Legal Services Authority, Old High Court Building, Bilaspur
31. Advocate General, High Court of Chhattisgarh, Bilaspur
32. President, C.G. High Court Bar Association, High Court Campus, Bilaspur.
33. Chairman, State Bar Council of C.G., High Court Campus, Bilaspur.
34. Assistant Solicitor General of India, High Court Campus, Bilaspur.
35. Joint Registrars, High Court of Chhattisgarh, Bilaspur,
36. All Additional Registrars (M), High Court of Chhattisgarh, Bilaspur,
37. All Deputy Registrars, High Court of Chhattisgarh, Bilaspur,
38. Accounts Officer, High Court of Chhattisgarh, Bilaspur,
39. Assistant Registrar (Checker)/Section Officer (D.E.), High Court of Chhattisgarh, Bilaspur,

for information/necessary action.

A. W. O. S.
14.07.2021
(Deepak Kumar Tiwari)
Registrar General